

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
CP No. 92/245/PB/2024

IN THE MATTER OF:

Manu Rishi Guptha & Ors.
Vs
ICICI Securities Limited

.... Petitioner
.... Respondent

Order under Section 245 of the Companies Act, 2013.

Order delivered on 01.08.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Kausik Chatterjee, Mr. Samridhi, Advs.
For the Respondent : Mr. Arun Kathpalia, Sr. Adv. along with Shankh Sengupta, Siddharth Ranade, Prakshal Jain, Ribhu Garg, Mihir Dalawali, Pushkar Deo, Ananya Bajpai i/b Trilegal for Respondent No. 1
Mr. N. Venkataraman, ASG, Sr. Counsel, Mr. Dhaval Mehrotra, Mr. Aditi Desai, Advs. for SEBI i.e. R3

ORDER

Heard, Ld. Sr. Counsel Mr. Arun Kathpalia for the Respondent.

At the request and by consent of both parties, list the matter
on 29.08.2024.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)